Bill No. 218 of 2019

THE CONSTITUTION (AMENDMENT) BILL, 2019

Ву

SHRI GOPAL CHINAYYA SHETTY, M.P.

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BILL

further to amend the Constitution of India.

 $\ensuremath{\mathsf{BE}}$ it enacted by Parliament in the Seventieth Year of the Republic of India as follows:—

1. This Act may be called the Constitution (Amendment) Act, 2019.

Short title.

Insertion of new article 300B.

2. After article 300A of the Constitution, the following article shall be inserted, namely:—

Right to acquire, hold and dispose of property in any part of the territory of India.

- "300B. (1) Notwithstanding anything in article 300A, the Parliament or the legislature of a State shall not make any law which deprives any citizen to acquire, hold and dispose of property in any part of the territory of India.
- (2) Any law in force in the territory of India immediately before the commencement of the Constitution (Amendment) Act, 2019, in so far it is inconsistent with the provisions of clause (1), shall, to the extent of such inconsistency, be void.".

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STATEMENT OF OBJECTS AND REASONS

Food, clothing and housing are the basic needs of human life. In our country, it is the duty of the Government to provide basic facilities to its citizens. The Constitution provides certain fundamental rights to all the citizens both individually as well as collectively.

However, even today, there are several States in our country where the citizens belonging to another State don't have the right to purchase land or house. Every Indian citizen should be conferred upon the right to purchase land or house anywhere in any part of the territory of the country. Nonetheless, such arrangements have not yet been put in place to enable citizens of our country so that they can purchase land and house in any part in any State according to his own will.

Therefore, in order to attain the socialist objectives enshrined in the Constitution, the provisions of right to purchase land or house anywhere in any State is being proposed for incorporation in the Constitution.

Hence this Bill.

New Delhi;

GOPAL CHINAYYA SHETTY

July 16, 2019.

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further to amend the Constitution of India.

(Shri Gopal Chinayya Shetty, M.P.)